

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 53/81 SCHEDULED TO BE HELD ON 20.03.2012 BUT ACTUALLY HELD ON 09.04.2012.

The Meeting No. 53/81 of Norms Committee-II was held on 09.04.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri Parveen Sharma, Dy. DG	DGFT
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:10/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00519/AM12/	RLA File :03/95/040/00791/AM12/	Lic.No/Date:0310675441 09.01.2012	Defer Date:08.05.2012
Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 08.05.2012.				

2	Case No.:11/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00520/AM12/	RLA File :03/95/040/00806/AM12/	Lic.No/Date:0310675420 09.01.2012	Defer Date: 08.05.2012

09.01.2012

Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 08.05.2012.

3	Case No.:12/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00521/AM12/	RLA File :03/95/040/00789/AM12/	Lic.No/Date:0310675451 09.01.2012	Defer Date: 08.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 08.05.2012.			

4	Case No.:14/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00523/AM12/	RLA File :03/95/040/00808/AM12/	Lic.No/Date:0310675428 09.01.2012	Defer Date: 08.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 08.05.2012.			

5	Case No.:15/53/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00524/AM12/	RLA File :03/95/040/00790/AM12/	Lic.No/Date:0310675463 09.01.2012	Defer Date: 08.05.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 08.05.2012.			

6	Case No.:2/53/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00511/AM12/	RLA File :03/94/040/00894/AM12/	Lic.No/Date:0310676392 12.01.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012			

7	Case No.:7/53/81-ALC2/2011	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00516/AM12/	RLA File :06/24/040/00059/AM12/	Lic.No/Date:0610025577	Defer Date:

		18.01.2012	08.05.2012
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012			

8	Case No.:13/53/81-ALC2/2011	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00522/AM12/	RLA File :52/24/040/00048/AM12/	Lic.No/Date:5210037728 24.01.2012	Defer Date: 08.05.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 08.05.2012.			

9	Case No.:20/53/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00529/AM12/	RLA File :11/24/040/00055/AM12/	Lic.No/Date:1110026712 25.01.2012	Defer Date: 08.05.2012
	Decision : NC decided to refer the case to DOT for seeking their comments . The case stands deferred and to be relisted on 08.05.2012.			

10	Case No.:16/53/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00525/AM12/	RLA File :06/24/040/00042/AM12/	Lic.No/Date:0610025693 30.01.2012	Defer Date: 08.05.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 08.05.2012.			

11	Case No.:4/53/81-ALC2/2011	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00513/AM12/	RLA File :34/24/040/00240/AM12/	Lic.No/Date:3410033127 06.02.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012			

12	Case No.:3/53/81-ALC2/2011	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00512/AM12/	RLA File :34/21/040/00436/AM12/	Lic.No/Date:3410033157 08.02.2012	Defer Date: 08.05.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 08.05.2012

13	Case No.:18/53/81-ALC2/2011	Party Name:PSL LTD.	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00527/AM12/	RLA File :03/95/040/00961/AM12/	Lic.No/Date:0310682203 15.02.2012	Defer Date: 08.05.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 09.04.2012:- 1. Information in respect of Sl. No., 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Details of export product at Sl. No. 5, 3. OD and WT of pipes at Sl. No. 1 to 3 and Bends at Sl. No. 4 of list of export products. 4. Detailed calculations for requirement of import items supported by thickness of Monel Sheathing in export product at Sl. No. 3 and Corrosion (3LPP) & Concrete coatings in export products at Sl. No. 1, 2 & 4. Net weights of Monel Sheathing, Corrosion (3LPP) & Concrete coatings per Sq. meter of export products may also be submitted. The case stands deferred and to be relisted on 08.05.2012.			

14	Case No.:1/53/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM12/	RLA File :03/95/040/00973/AM12/	Lic.No/Date:0310683035 22.02.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012			

15	Case No.:5/53/81-ALC2/2011	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00514/AM12/	RLA File :31/83/040/00239/AM12/	Lic.No/Date:3110053201 28.02.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012			

16	Case No.:6/53/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HO File :01/81/050/00515/AM12/	RLA File :03/94/040/01033/AM12/	Lic.No/Date:0310683926	Defer Date: 08.05.2012

		29.02.2012	
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012			

17	Case No.: 17/53/81-ALC2/2011	Party Name:VINAYAK INTERNATIONAL	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00526/AM12/	RLA File :05/24/040/00431/AM12/	Lic.No/Date:0510319088 29.02.2012	Defer Date: 08.05.2012
	Decision : NC decided to send a letter to firm to submit following information :- 1. Quantity of number of circles in r/o input. 2. Quantity of export product in number. The case stands deferred and to be relisted on 08.05.2012			

18	Case No.: 8/53/81-ALC2/2011	Party Name:BEICO INDUSTRIES PVT.LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00517/AM12/	RLA File :03/94/040/01057/AM12/	Lic.No/Date:0310684454 02.03.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012.			

19	Case No.: 9/53/81-ALC2/2011	Party Name:INNOVENTIVE INDUSTRIES LIMITED	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed 08.05.2012
	HQ File :01/81/050/00518/AM12/	RLA File :31/83/040/00238/AM12/	Lic.No/Date:3110053339 12.03.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012.			

20	Case No.: 19/53/81-ALC2/2011	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:53/81-ALC2/2011 20.03.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00528/AM12/	RLA File :03/94/040/01113/AM12/	Lic.No/Date:0310685745 12.03.2012	Defer Date: 08.05.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.05.2012.			

Offline 20.03.2011

SI No. 328

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 53/81	F.No.01/81/050/377/AM10/DES-II
Dated:20.03.2012	Advance Licence No. 0810090290 dated 05.07.2010

Decision :NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 09.04.2012:-

1. As per the calculation sheet of all the raw materials submitted by the firm, requirement of “Electrolytic High conductivity Copper Tape” is 62.6 Kgs/Km of export product. Moreover, in weight of cable also net weight of this import item has been taken as 62.6 Kgs/Km.
2. Firm is therefore, requested to clarify the above and to submit detailed calculations for the quantity of “Electrolytic High conductivity Copper Tape” supported by cross sectional diagram of cable.Net weight of per Km of cable with net weights of each imported and indigenous input per Km of cable may also be given.

The case stands deferred and to be relisted on 08.05.2012.

SI No. 329

CASE NO. AR- 137	M/s. Aquatech Systems (Asia) Pvt. Ltd.
Meeting No. 53/81	F.No.01/81/050/0671/AM09/DES-II
Dated:20.03.2012	Advance Licence No. 3110033111 dated 17.03.2008

Decision : NC observed that representation of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 08.05.2012.

SI No. 330

CASE NO. AR- 138	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 53/81	F.No.01/81/050/0258/AM11/DES-II
Dated:20.03.2012	Advance Licence No. 0610019255 dated 04.10.2010

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Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 08.05.2012.

SI No. 331

CASE NO. AR- 139	M/s. Salzer Electronics ltd.,
Meeting No. 53/81	F.No.01/81/050/400/AM11/DES-II
Dated:20.03.2012	Advance Licence No. 3210041146 dated 09.08.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 08.05.2012.
